

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB- SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 37/2016- Central Excise

New Delhi, the 31st December,2016

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby directs that each of the notifications of the Government of India in the Ministry of Finance (Department of Revenue), specified in column (2) of the Table below shall be amended in the manner specified in the corresponding entry in column (3) of the said Table, namely:-

S. No.	Notification Number and date	Amendments
(1)	(2)	(3)
1.	Notification No. 74/93-Central Excise, dated the 28 th February, 1993 [G.S.R number 243(E) dated the 28 th February,1993]	<p>In the said notification, in the Table, against serial number 2, in the entry in column (2),-</p> <p>(i) after the word and figures “headings 2853”, the brackets and words “(excluding Phosphides, whether or not chemically defined, except Ferrophosphorus)” shall be inserted;</p> <p>(ii) for the words and figures “and 9406”, the figures, words and brackets “9406 and 9620 (Monopods, Bipods, and Tripods made of iron & steel and aluminium)” shall be substituted.</p>

2.	Notification 10/96- Central Excise, dated 23 rd July,1996[G.S.R number 308(E) , dated the 23 rd July, 1996]	In the said notification, in the Table, against serial number 6, for entry in column (2), the entry “2853 90 30” shall be substituted.
3.	Notification 49/2003-Central Excise, dated 10 th June, 2003[G.S.R number 471(E) dated 10 th June, 2003]	In the said notification, in the Schedule,- (i)against serial number 4, for the entry “2202 90 20” in column (3), the entry “2202 99 20” shall be substituted; (ii) against serial number 13, for the entries, “8528 41 00 or 8528 51 00” in column (3), the entries “8528 42 00 or 8528 52 00” shall be substituted;
4.	Notification 50/03-Central Excise dated 10 th June, 2003[G.S.R number 472(E) dated 10 th June, 2003]	In the said notification, in Annexure-I, against serial number 4, for the entry “2853 00 30” in column (2), the entry “2853 90 30” shall be substituted.
5.	Notification 30/2004 –Central Excise dated 9 th July, 2004[G.S.R. number 421(E) dated 9 th July, 2004]	In the said notification, in the Table,- (i) against serial number 7, in the entry in column (2), for the figures “5402 59 10, 5402 61 00, 5402 69 30”, the figures “5402 53 00, 5402 61 00, 5402 63 00” shall be substituted; (ii) against serial number 11, in the entry in column (3) the brackets, words and figure “(except 5601 10 00)” shall be omitted;
6.	Notification 1/2011-Central Excise, dated 1 st March, 2011[G.S.R. number 116(E) dated 1 st March, 2016]	In the said notification, in the Table,- (i) against serial number 10, in the entry in column (3), after the word “goods” the word “ for infant use” shall be inserted;

		<p>(ii) against serial number 23, for the entry in column (2), the entry “2202 99 10” shall be substituted;</p> <p>(iii) against serial number 24, for the entry in column (2), the entry “2202 99 20” shall be substituted;</p> <p>(iv) against serial number 25, for the entry in column (2), the entry “2202 99 30” shall be substituted;</p> <p>(v) against serial number 26, for the entry in column (2), the entry “2202 99 90” shall be substituted.</p>
7.	Notification 2/2011-Central Excise, dated 1 st March, 2011[G.S.R. number 117(E) dated 1 st March, 2011]	<p>In the said notification, in the Table,-</p> <p>(i) against serial number 12, for the entry in column (2), the entry “2202 99 30” shall be substituted;</p> <p>(ii) against serial number 13, for the entry in column (2), the entry “2202 99 90” shall be substituted.</p>
8.	Notification 7/2012 Central Excise, dated 17 th March, 2012 [G.S.R. number 158(E) dated 17 th March, 2012]	<p>In the said notification, in the Table, against serial number 2, in the entry in column (2) the brackets, word and figures “(except 5601 10 00)” shall be omitted.</p>
9.	Notification No. 12/2012-Central Excise, dated 17 th March,	<p>In the said notification in the Table, -</p>

	<p>2012[G.S.R. number 163(E) dated 17th March 2012]</p>	<p>(i) against serial number 154, for the entries in column (2), the entries “401150, 40119000, 40132000 or 40139050” shall be substituted;</p> <p>(ii) against serial number 345, for the entries in column (2), the entries “84(except 84244100, 84244900,84248200, 8432, 8433, 8436, 8437, 84521012, 84521022, 845230, 845290, 84729093, 84729094,84798992)” shall be substituted;</p> <p>(iii) against serial number 349, for the entries in column (2), the entries “8702 10 21 to 8702 10 29, 8702 20 21 to 8702 20 29, 8702 30 21 to 8702 30 29,8702 40 21 to 8702 40 29, 8702 90 21 to 8702 90 29” shall be substituted.</p>
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2. This notification shall come into force on the 1st day of January, 2017.

[F. No. 524/12/2016-STO(TU)]

Kamili
(Customs)

Zubair Riaz
Director